

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 184 of 2019

IN THE MATTER OF:

Mr. M. Appayya & Ors.

...Appellants

Versus

Mr. M. Chandra Sekhar Rao & Ors.

...Respondents

Present:

**For Appellants : Mr. Anshuman Sharma and Mr. Vishesh Dhundia,
Advocates**

For Respondents : Mr. Dhruv Gupta, Advocate

O R D E R

29.07.2019 Issue Notice on the Respondents.

Mr. Dhruv Gupta, Advocate appeared on behalf of the Respondents. No further notice need be issued on them. Respondents may file reply-affidavit within 10 days' time. Rejoinder, if any, be filed by the Appellants within 10 days thereof.

Post the case 'for Admission (After Notice)' on **28th August, 2019** before the appropriate Bench.

Until further orders, the operation of the impugned order dated 6th June, 2019 shall remain stayed. Actions, if any, taken pursuant to the order dated 6th June, 2019, shall also remain stayed.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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